

Panchayat and Cooperatives. [Placed
in Library. See No. LT-3818/62].

REPORTS OF THE LAW COMMISSION

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): On behalf of Shri R. M. Hajarnavis, I beg to lay on the Table a copy each of the following Reports of the Law Commission:—

- (i) Twenty-first Report on Marine Insurance. [Placed in Library. See No. LT-3619/62].
- (ii) Twenty-second Report on the Christian Marriage and Matrimonial Causes Bill, 1961. [Placed in Library. See No. LT-3619/62].

12:04 hrs.

COMMITTEE ON PETITIONS

FIFTEENTH REPORT

Shri Barman (Cooch-Bihar): I beg to present the Fifteenth Report of the Committee on Petitions.

12:04½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th March, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12:04½ hrs.

COMMITTEE ON PETITIONS
MINUTES

Shri Barman (Cooch-Bihar, Reserved—Sch. Castes): Sir, I beg to lay on the Table a copy of the Minutes of the sittings (Fifty ninth and Sixtieth) of the Committee on Petitions, held during the Sixteenth Session, 1962.

Mr. Speaker: He read the other one item No. 10 first. The hon. Members must stick to the Order Paper. The same mistake was committed by Shri Dasappa yesterday.

12:04¾ hrs.

ESTIMATES COMMITTEE

HUNDRED AND SIXTY-FIFTH AND HUNDRED
AND SIXTY-SIXTH REPORTS

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

- (1) Hundred and sixty-fifth Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part IV)—Art Silk Industry.
- (2) Hundred and sixty-sixth Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part IV)—Export Promotion of Cotton Textiles.

12:05 hrs.

ADVOCATES (AMENDMENT)
BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri R. M. Hajarnavis on the 27th March, 1962, namely:—

"That the Bill to amend the Advocates Act, 1961, be taken into consideration."

Shri Muniswamy, I think, was concluding. He has taken eleven minutes already. The total time allotted for this is one hour. We have spent 35 minutes already and 25 minutes are left.

Shri Braj Raj Singh (Ferozabad): The time may be extended by an